1	2	3	4	5	6
16.	Nagaiand	649	280	278	9
17.	Orissa	28583	10726	7573	107
18.	Punjab	3838	3609	4758	223
19.	Raiasthan	16998	10125	10315	451
20.	Sikkim	176	160	108	3
21.	Tamil Nadu	2064	2851	9389	1518
22.	Tripura	88	107	551	109
23.	Uttar Pradesh	45289	29577	36472	1465
24.	West Bengal	13474	9227	13884	1325
	Union				
1.	A and N Islands	380	65	59	0
2.	Chandigarh	5	2	14	4
3.	D and N Haveli	12	15	42	2 3
4.	Daman and Diu	3	6	12	3
5.	Delhi	16	13	130	40
6.	Lakshadweep	2		4	1
7.	Pondicherry	99	75	86	3
	INDIA	245095	144998	177310	13376

<sup>\*</sup>Excluding Jammu and Kashmir where 1991 Census was not conducted. Review of anti-poverty programmes

### † 2595. PROF M.M. AGARWAL: SHRI VEDPRAKASH P. GOYAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any review of implementation of various anti-poverty programmes has been made in the country during the last five year plan;
  - (b) if so, the details and findings thereof, State-wise;
- (c) whether Government propose to spend more funds under these programmes during the current plan for the backward States;
- (d) if so, the details of the allocation made to these States alongwith the new schemes to be taken up for upliftment of poor during the current financial year; and

<sup>†</sup> Original notice of the Question was received in Hindi.

(e) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDER LAL PATWA): (a) and (b) Review of the implementation of an ti-poverty programmes, in rural areas, has been a continuing process. During the VIII Plan period, reviews were made on the basis of progress reports received from States. The reviews revealed that the States spent an amount of Rs. 31343.05 crores for the implementation of the major poverty alleviation programmes namely Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS), Training of Rural Youth for Self Employment (TRYSEM), Supply of Improved Toolkits to Rural Artisans (SITRA), Development of Women and Children in Rural Areas (DWCRA) and Million Wells Scheme (MWS) during the VIII plan, against an amount of Rs. 35918.42 crores available with them. Statewise position is given in the Statement (See below).

(c) to (e) Allocation to the States for the anti poverty programmes are made on the basis of predetermined criteria based mainly on poverty ratios. The funds allocated to the States for the year 2000-2001 for implementation of the anti-poverty programmes in rural areas, namely, Swarnjayanti Gram Swarozgar Yojana (SGSY), Employment Assurance Scheme (EAS) and Jawahar Gram Samridhi Yojana (JGSY) are indicated in the Statement-H.

**Statement-I**Utilisation of Funds under Anti-Poverty Programmes during 1992-93 to 1996-97

(Rupees in lakh)

State / Uts	Funds available	Expenditure
1	2	3
Andhra Pradesh Arunachal Pradesh Assam Bihar Goa	298596.65 . 12322.29 102063.52 480205.60 2862.96	281125.9 7 9355.94 78984.49 390527.3

1	2	3
Gujarat	123486.46	95588.1
Haryana	38830.91	21120 1
Himachal Pradesh	13305.94	10512.63
Jammu and Kashmir	43181.25	30345.31
Karnataka	189428.69	172357.08
Kerala	66616.07	61445.73
Madhya Pradesh	384506.01	336341.92
Maharashtra	274091.23	231089.49
Manipur	10640.34	7528.32
Meghalaya	9276.92	4646.61
Mizoram	14343.36	9184.86
Nagaland	15553.32	11554.00
Orissa	224524.54	201573.33
Punjab	16312.50	13002.34
Rajasthan	180088.67	143750.70
Sikkim	3985. 64	3707.65
Tamil Nadu	229804.25	232309.28
Tripura	16960.53	25666.36
Uttar Pradesh	601394.75	544716.45
West Bengal	230032.04	212362.56
A and N Islands	2257.96	940.67
D and N Haveli	888.05	531.33
Daman and Din	482.41	256.70
Lakshadweep	1262.22	515.81
Pondicherry	4537.44	1043.88
ALL INDIA	3591842.47	3134305.39

Notes: Figures for Release and Utilisation includes the programmes of IRDP, TRYSEM, DWCRA, SITRA, MWS, EAS, JRY.

## RAJYA SABHA

Statement-II

# $Allocation\ of\ Funds\ to\ the\ States\ under\ JGSY,\ SGSY\ and\ EAS\ during\\ 2000-2001$

(Rupees in lakh)

SI. No.	Stata/U.Ts	Total Allocation
1	2	3
1	Andhra Pradesh	24313.61
2	Arunachal Pradesh	1292.79
3	Assam	33595.01
2 3 4 5 6	Bihar	79648.62
5	Goa	256.59
6	Gujarat	9152.11
7	Haryana	5384.34
8	Himachal Pradesh	2267.54
9	Jammu and Kashmir	2805.44
10	Karnataka	18358.2\$
11	Kerala	8238.18
12	Madhya Pradesh	40370.17
13	Maharashtra	36293.66
14	Manipur	2251.81
15	Meghalaya	2524.20
16	Mizoram	585.82
17	Nagaland	1730.64
18	Orissa	27809.76
19	Punjab	2616.75
20	Rajasthan	13940.19
21	Sikkim	646.39
22	Tamil Nadu	21498.57
23	Tripura	4065.93
24	Uttar Pradesh	87654.00
25	West Bengal	30905.00
26	A and N Islands	167.02
27	D and N Haveli	138.25

1	2	3
28 29 30	Daman and Diu Lakshadweep Pondicherry	78.15 94.59 177.0
	TOTAL:	458860.39

## Proposal to empower Panchayati Raj Institutions

2596. MISS MABEL REBELLO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the 73rd and 74th Constitutional Amendments have failed as no State in the country has yielded real autonomy to the Panchayat Institutions;
- (b) whether Government propose to bring a legislation empowering the Panchayati Raj Institutions (P.R.I.) with local Government list *i.e.* apart from the Central and State lists; and
  - (c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDER LAL PATWA): (a) Several State have devoloved financial and functional powers (which an ongoing process) upon Panchayats in varying degrees after the enactment of 73rd and 74th Constitutional Amendments.

(b) and (c) There is no such proposal at present.

#### Illegal Tansfer of Land in favour of Non-Adivasis

- 2597. MISS MABEL REBELLO: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether the Central Government have suggested the Government of Orissa to issue ordinance to check transfer of land belonging to the Adivasis in favour of non-Adivasis;
- (b) whether it is a fact that ten thousand cases are pending regarding such illegal transfer of land; and
  - (c) if so, the details thereof?